CONTENTS

Fifteenth Series, Vol. VII, Fourth Session, 2010/1931 (Saka)
No. 2, Tuesday, February 23, 2010/ Phalguna 4, 1931 (Saka)

SUBJECTS	PAGES
OBITUARY REFERENCES	2-5
ANNOUNCEMENT BY THE SPEAKER	7
Leader of Opposition in Lok Sabha	
SUBMISSION BY MEMBERS	
Re: Notices of motion for adjournment to discuss price rise in the country	8-12 577-581
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 1 to 20	13-74
Unstarred Question Nos. 1 to 230	75-570

PAPERS LAID ON THE TABLE 571-573

ASSENT TO BILLS 574

STATEMENT CORRECTING REPLY TO TO UNSTARRED QUESTION NO. 4014 DATED 15.12.09 REGARDING EXPENDITURE ON ADVERTISEMENTS BY DAVP ALONGWITH GIVING REASONS FOR DELAY 575

BUSINESS ADVISORY COMMITTEE
11th Report 576

MATTERS UNDER RULE 377 582-592

(i) Need to accord approval for setting up of Railway Coach Factory at Palakkad, Kerala.

Shri P.C. Chacko 582

(ii) Need to set up a Fine Arts University in Mavelikkara, district Alappuzha, Kerala.

Shri Kodikunnil Suresh 583

(iii) Need to sanction funds for construction of bridges and Thuravoor-Pamba road connecting Alapuzha and Kottayam districts of Kerala.

Shri K.C. Venugopal 584

(iv) Need to declare Giripar region of Sirmour district in Himachal Pradesh as a tribal area.

Shri Virendra Kashyap 585

(v) Need to create a new State of Vidarbha from Maharashtra.

Shri Hansraj G. Ahir 586

(vi) Need to undertake dredging of river Bakulahi passing through Rai Bareilley and Pratapgarh districts in Uttar Pradesh and also construct dams, check dams and bridges on the river.

Shri Shailendra Kumar 587

(vii) Need to declare Valmiki Nagar in district West Champaran, Bihar as a national tourist place.

Shri Baidyanath Prasad Mahto 588

(viii) Need to give approval to the proposal of the Government of Kerala to start a state owned airline service 'AIR KERALA'

Shri A. Sampath 589

(ix) Need to review the norms for determining central share to states and prioritize the piped water supply projects to tackle the fluoride problems in Nuapada district of Orissa.

Shri B. Mahtab 590

(x) Need to relax age limit for apprentices and give preference to legal heirs of displaced persons in recruitment at Salem Steel Plant, Tamil Nadu.

Shri S. Semmalai 591

(xi) Need to improve the condition of the Haldia port in West Bengal and undertake dredging of various approach channels to the Haldia Port.

Shri Prabodh Panda 592

ANNEXURE – I

Member-wise Index to Starred Questions 593

Member-wise Index to Unstarred Questions 594-597

ANNEXURE – II

Ministry-wise Index to Starred Questions 598

Ministry-wise Index to Unstarred Questions 599

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Tuesday, February 23, 2010/ Phalguna 4, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

… (*Interruptions*)

OBITUARY REFERENCES

MADAM SPEAKER: Hon'ble Members, I have to inform the House of the sad demise of five of our former colleagues, Shri Janeshwar Mishra, Shri Brahmananda Panda, Shri Chowkhamoon Gohain, Shri D.N. Reddy and Shri Madhukar Sirpotdar.

Shri Janeshwar Mishra was a member of the Fourth Lok Sabha from 1969 to 1970; Fifth and Sixth Lok Sabhas from 1974 to 1979 and the Ninth Lok Sabha from 1989 to 1991 representing the Phulpur Parliamentary Constituency of Uttar Pradesh during the Fourth Lok Sabha and the Allahabad Parliamentary Constituency of Uttar Pradesh during the Fifth, Sixth and Ninth Lok Sabhas. He was also a Member of the Rajya Sabha from 1994 till his sad demise representing the State of Uttar Pradesh.

Shri Mishra was a Member of the Estimates Committee during the Sixth Lok Sabha in 1977.

An able administrator, Shri Mishra held several important portfolios in the Union Cabinet. He served as the Union Minister of State in the Ministry of Petroleum, Chemicals and Fertilizers from 14 August, 1977 to 11 July, 1978; Minister of State in the Ministry of Energy from 25 January to 15 July, 1979; Minister of State in the Ministry of Shipping and Transport from 30 July, 1979 to 14 January, 1980; Minister of State with Independent Charge in the Ministry of Communications from 23 April to 5 November, 1990; Minister of Railways from 21 November, 1990 to 21 June, 1991; Minister of Water Resources from 29 June, 1996 to 21 April, 1997 and again from 21 April, 1997 to 9 June, 1997 and Minister of Petroleum and Natural Gas from 9 June, 1997 to 19 March, 1998.

A committed social and political worker, Shri Mishra worked for the uplift of poor and marginalized sections of the society.

Shri Janeshwar Mishra passed away on 22 January, 2010 at the age of 76.

Shri Brahmananda Panda was a Member of the Fourteenth Lok Sabha from 2004 to 2009 representing the Jagatsinghpur Parliamentary Constituency of Orissa.

Shri Panda was member of Rules Committee and the Committee on Science & Technology, Environment and Forests during the Fourteenth Lok Sabha.

An advocate by profession, Shri Panda played a significant role in developmental activities of his constituency. He was the Founder of Nilachakra, a leading socio-cultural organization in the State of Orissa.

A man of letters, Shri Panda penned books like Orissa Police Manual and Orissa Criminal Reports. He was editor and publisher of a journal *Nandighosh*

Shri Brahmananda Panda passed away on 23 January, 2010 at Cuttack, Orissa at the age of 60.

Shri Chowkhamoon Gohain was a nominated Member of the First and Second Lok Sabha from 1952 to 1960, representing the Tribal Areas of Assam.

Shri Gohain played a proactive role in the freedom struggle and took part in the Quit India Movement as a student leader.

A well-known social and political worker, Shri Gohain was the Chief of the Khamti and Singpho Tribes. He was the Honorary Assistant Political Officer of the North-East Frontier Agency (NEFA). He was a Member of the Development Board of the NEFA and a Member of the Programme Advisory Committee for Tribal languages of All India Radio at Gauhati.

Shri Gohain strove for the uplift of marginalized sections of the society, particularly the tribal people.

Shri Chowkhamoon Gohain passed away on 2 February, 2010 at Lohit, Arunachal Pradesh at the age of 90.

Shri D.N. Reddy was a Member of the Eighth Lok Sabha from 1984 to 1989, representing the Cuddapah Parliamentary Constituency of Andhra Pradesh.

Shri Reddy was a Member of the Committee on Estimates and the House Committee during the Eighth Lok Sabha.

A Medical practitioner, Shri Reddy worked for the welfare of poor sections of the society and rendered free medical services to the needy. He served as the Chairman, Zilla Parishad, Cuddapah from 1964 to 1970 and as the Chairman, Public Service Commission, Andhra Pradesh from 1971 to 1974.

Shri D.N. Reddy passed away on 16 February, 2010 at Pulivendula, Andhra Pradesh at the age of 91 after a brief illness.

Shri Madhukar Sirpotdar was a Member of the Eleventh and Twelfth Lok Sabhas from 1996 to 1999, representing the Mumbai North West Parliamentary Constituency of Maharashtra.

Earlier, Shri Sirpotdar was a Member of the Maharahtra Legislative Assembly from 1990 to 1996.

Shri Sirpotdar was Chairman, Committee on Labour and Welfare; Member, Committee of Privileges; General Purposes Committee and Joint Parliamentary Committee on functioning of Wakf Board during the Eleventh Lok Sabha. Shri Sirpotdar also served as Chairman, Committee on Estimates; Chairman, Parliamentary Pay Committee; Member, Committee on Defence; Committee on Petitions; General Purposes Committee and Committee on Budget of Lok Sabha during the Twelfth Lok Sabha.

A Trade Unionist, Shri Sirpotdar strove for the uplift of labourers and rendered assistance to the needy and poor. He was a Member of the Labour Welfare Board, Maharashtra and the Legal Aid Advisory Committee and Industrial and Labour Court, Mumbai.

A sports enthusiast, Shri Sirpotdar was President, Mumbai Suburban District Kabaddi Association and the Vice-President, Maharashtra Wrestlers Association, Mumbai Suburban District

Shri Madhukar Sirpotdar passed away on 20 February, 2010 at the age of 73.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.07 hrs.

The Members then stood in silence for a short while

MADAM SPEAKER: I have to inform the House that I have recognized Shrimati Sushma Swaraj.

… (*Interruptions*)

अध्यक्ष महोदया : प्लीज, बैठ जाइये, लीडर ऑफ दि अपोजीशन को हम इंट्रोड्यूस करा रहे हैं। प्लीज, बैठ जाइये।

…(व्यवधान)

अध्यक्ष महोदया : विपक्ष की नेता का हम परिचय करा रहे हैं, कृपया जरा बैठ जाइये। प्लीज बैठ जाइये।

…(व्यवधान)

श्री दारा सिंह चौहान (घोसी): महोदया, महंगाई का इश्यु बहुत महत्वपूर्ण है।...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइये, विपक्ष की नेता का परिचय हो जाने दीजिए। विपक्ष की नेता का सदन से हम परिचय करा रहे हैं, आप कृपा करके शांत हो जाइये।

…(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महंगाई पर चर्चा का क्या हुआ...(व्यवधान)

अध्यक्ष महोदया : कृपा करके आप बैठ जाइये। आप समझिये, अभी हम क्या करा रहे हैं।

डॉ. रघुवंश प्रसाद सिंह : इस बार होली नहीं होगी। ...(व्यवधान)

अध्यक्ष महोदया : रघुवंश प्रसाद जी, आप बैठ जाइये। हम विपक्ष के नेता का परिचय करा रहे हैं।

…(व्यवधान)

अध्यक्ष महोदया : विपक्ष के नेता का परिचय करा रहे हैं, आप बैठ जाइये।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठिये, आप बैठिये, बात को समझिये, आप बैठिये।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। आप बैठ जाइये।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठिये।

11.12 hrs

ANNOUNCEMENT BY THE SPEAKER
Leader of the Opposition in Lok Sabha

MADAM SPEAKER: Hon. Members, I have to inform the House that I have recognized Shrimati Sushma Swaraj, Leader of Bharatiya Janata Party in Lok Sabha as the Leader of the Opposition in Lok Sabha with effect from 21st December, 2009 in terms of Section 2 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977. I extend a warm welcome to her.

… (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइये, अभी बात पूरी नहीं हुई है।

…(व्यवधान)

MADAM SPEAKER: I would also like to express my gratitude to Shri Advani Ji, who, as Leader of the Opposition, had been extending full cooperation to the Chair in conducting the business of the House in a healthy and fruitful manner.

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, यह संयोग तो अच्छा नहीं है...(व्यवधान)

अध्यक्ष महोदया : वह धन्यवाद या कुछ कहना चाह रही हैं।

…(व्यवधान)

श्री लालू प्रसाद (सारण): अध्यक्ष जी, यह गलत मैसेज जायेगा। हम सब लोगों ने महंगाई पर चर्चा के लिए काम रोको प्रस्ताव का नोटिस दिया हुआ है। ...(व्यवधान)

अध्यक्ष महोदया : ठीक है, उन्हें बोलने दीजिए, उनका परिचय कराया है, वह कुछ कहना चाह रही हैं। आप लीडर ऑफ अपोजीशन को बोलने दीजिए।

…(व्यवधान)

11.14 hrs.

SUBMISSION BY MEMBERS

RE: Notices of motion for adjournment to discuss price rise in the country

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष जी, यह संयोग तो अच्छा नहीं है कि आपके द्वारा मेरा स्वागत किये जाने के बाद ही मुझे एक निवेदन करना पड़ रहा है। लेकिन मैं समूचे प्रतिपक्ष की ओर से बहुत विनम्रता से आपसे एक निवेदन करना चाहती हूं कि आज समूचा देश महंगाई से कराह रहा है और इसलिए हमने आपसे आग्रह किया था कि सबसे पहले दिन यानी संयुक्त अभिभाषण के अगले दिन, जो कि आज पड़ता है, सबसे पहली चर्चा महंगाई पर होनी चाहिए और समूचे प्रतिपक्ष ने उसके लिए अलग-अलग काम रोको प्रस्ताव के नोटिस आपको दिये हैं। मुझे दुख हुआ, जब मैंने आज की कार्य सूची देखी, उसमें उस विषय की बजाय राष्ट्रपति अभिभाषण के धन्यवाद प्रस्ताव पर चर्चा लगी हुई है। यह सुनने में आया है कि सरकार चर्चा के लिए तो तैयार है, लेकिन काम रोको प्रस्ताव के तहत तैयार नहीं है। मैं बहुत विनम्रता से आपके सामने एक बात कहना चाहती हूं कि चर्चा अपने आपमें महत्वपूर्ण होती है, लेकिन किस नियम के तहत चर्चा की जाए, इसका भी अपना एक महत्व होता है और इसीलिए हमारी नियमावली में अलग-अलग नियम चर्चाओं के लिए रखे गये हैं। अगर सारी चर्चायें एक समान होतीं तो चार नियमों की आवश्यकता नहीं थी। नियम 57 के अंतर्गत काम रोको प्रस्ताव पर चर्चा होती है, नियम 184 के अन्तर्गत अविलम्बनीय लोक महत्व के विषयों पर चर्चा होती है, नियम 193 के अन्तर्गत अल्पकालिक चर्चा होती है और नियम 197 के अंतर्गत ध्यानाकर्षण प्रस्ताव पर चर्चा होती है। इन चारों नियमों के अंतर्गत सरकार जवाब देती है लेकिन इनका प्रभाव अलग-अलग है।

अध्यक्ष महोदया, मैं आपके सामने एक आंकड़ा रखना चाहती हूं कि 14वीं लोक सभा में प्रथम बार यू.पी.ए. के मई, 2004 में सत्ता में आने के बाद नियम 193 के अंतर्गत सात बार चर्चा हो चुकी है और 15वीं लोक सभा में नियम 193 के अधीन एक बार चर्चा हो चुकी है। कुल मिलाकर नियम 193 के अंतर्गत आठ बार चर्चा करने के बाद भी वस्तुओं के दाम रुकना या घटना तो दूर, दाम लगातार बढ़ रहे हैं। इसलिये इस बार हमने और समूचे प्रतिपक्ष ने इकट्ठे यह सोचा कि इस बार हम काम रोको प्रस्ताव के तहत चर्चा करेंगे ताकि चर्चा प्रभावी हो। अगर नियम 193 के तहत हुई चर्चा से सरकार के कानों तक आवाज नहीं पहुंची तो काम रोको प्रस्ताव के तहत चर्चा कर के हम देश को एक संदेश देना चाहेंगे कि और कोई काम हमारे लिये इतना महत्वपूर्ण नहीं है । इसलिये महंगाई पर चर्चा प्राथमिकता के आधार पर करनी चाहिये। मैं आपसे निवेदन करना चाहती हूं कि जो आग्रह हम लोगों ने आपसे किया था और हमने आपको जो

नोटिसेज काम रोको प्रस्ताव के लिये दिये हैं, कृपया उन्हें स्वीकार करें। नेताओं की बैठक में सब से आगे बढ़कर यह बात हमने आपसे कही थी। बीएसी की मीटिंग में जो नेता वहां उपस्थित थे , उन्होंने आपसे आग्रह किया था कि हम सदन की कार्यवाही कतई बाधित नही करना चाहते हैं, चर्चा करना चाहते हैं। कृपया काम रोको प्रस्ताव स्वीकार करें और अभी इस पर चर्चा प्रारम्भ करायें। हम चर्चा करने के लिये तैयार हैं।

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, हमारे देश के सामने महंगाई एक गम्भीर चुनौती है और दूसरी चुनौती गरीबों की है। हालत यह है कि गरीब एक तरफ गरीबी से और दूसरी तरफ महंगाई से पिस रहे हैं। बहुत से गरीबों के घरों में दोनों बार खाना नहीं बन रहा है । होली आने वाली है। शायद पूरे देश को पता होगा कि 25 प्रतिशत ऐसे लोग हैं जो होली का त्यौहार नहीं मना रहे हैं। महंगाई के बारे में सारे समाचार-पत्रों ने, आम जनता ने और हम लोगों ने कई बार कहा है। मुझे आश्चर्य और दुख इस बात का है कि न तो सरकार की तरफ से जनता को कोई संतोषजनक जवाब मिला है और न ही कोई कार्यवाही हुई है। मैं सरकार से जानना चाहता हूं कि जब देश में अन्न की कमी नहीं है, चूहे खा रहे हैं, बरसात के मौसम में खराब हो रहा है, उसके बावजूद गरीबों के लिए क्यों नहीं और सस्ता क्यों नहीं? जो अति गरीब हैं, उन्हें मुफत अनाज क्यों नहीं? यह सरकार की जिम्मेदारी है कि कोई भी नागरिक भूख से न मरे। सर्दी किसको लगती है जिसका पेट खाली होता है, लू से कौन मरता है, जिसका पेट खाली है। आज सर्दी की वजह से मौतें नहीं हो रही हैं, भूख के कारण गरीबों की मौत हो रही है। जब इतनी गम्भीर हालत है तब सरकार ने कौन सी पहल की है? हम जानना चाहते हैं कि सरकार ने ऐसा कौन सा इंतजाम किया है। हम फिर दोहराना चाहते हैं कि जब देश में इतना अन्न है कि गोदाम भरे पड़े हैं, तब गरीबों के लिये अन्न क्यों नहीं? इसका क्या कारण है, सरकार का स्पष्टीकरण आना चाहिये। होली का त्यौहार आ रहा है...(व्यवधान)

अध्यक्ष महोदया : ठीक है, आपने अपनी बात रख दी है, अब आप बैठिये।

श्री मुलायम सिंह यादव : अध्यक्ष महोदया, होली का त्यौहार सभी लोग मनाते हैं। यह राष्ट्रीय त्यौहार है...(व्यवधान)

अध्यक्ष महोदया : आपने अपने विचार व्यक्त कर दिये हैं। यहां बहस नहीं हो रही है।

श्री मुलायम सिंह यादव : यह चर्चा क्यों हो, पहले यह बात तो सुन लीजिये।...(व्यवधान)

अध्यक्ष महोदया : जब चर्चा होगी, तब आप अपनी बात कहियेगा। अब आप बैठ जायें।

श्री मुलायम सिंह यादव : जब गम्भीरता नही होगी, तो कैसे चर्चा शुरु करायेंगे? यह गम्भीर विषय है। इसलिये हम कहना चाहते हैं कि त्यौहार मनाने के लिये सरकार क्या कर रही है?...(व्यवधान)

श्री अनंत गंगाराम गीते (रायगढ़): महोदया, हमने भी नोटिस दिया है।...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए। हम आपको भी बुलवाएंगे।

...(व्यवधान)

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): महोदया, श्रीमती सुषमा स्वराज जी के स्वागत में आपके कहे शब्दों का मैं समर्थन करता हूं और हम पार्टी की तरफ से आपके साथ शरीक होते हैं। मैं उनसे इस बात की उम्मीद कर रहा था कि क्योंकि वे कानून जानती हैं, वे बहुत अच्छे ढ़ंग से बात कह सकती हैं। हम एक परिवर्तन भी देखना चाह रहे थे। जिस नियमावली का उन्होंने जिक्र किया, उन्होंने चारों रूल्स का जिक्र किया, उन्हें सब याद है। मैं मानता हूं कि उन्हें यह भी अच्छी तरह पता है कि कौन से रूल के तहत कब किस बात पर चर्चा होनी चाहिए । जब इस बात का जिक्र हुआ, जब आपके साथ मीटिंग हुई थी, हम सभी लोगों ने कहा था कि आप जिस भी विषय पर चर्चा चाहते हैं, सरकार उससे गुरेज नहीं करेगी। एक विषय नहीं, आप जिस भी विषय पर चर्चा चाहते हैं, हम बिल्कुल खुले दिल के साथ चर्चा करेंगे। महामहिम राष्ट्रपति जी के अभिभाषण में भी सभी बातों का जिक्र हुआ है। हम उम्मीद करते हैं कि उस वक्त जैसे आपने 12 घंटे उसके लिए तय किये, उसमें एक-एक मुद्दे पर विस्तारपूर्वक चर्चा हो।

महोदया, अब मंहगाई का सवाल आता है। हमने उसमें माना है कि मंहगाई है, लेकिन मंहगाई पर सिर्फ अपने हिसाब से चर्चा करके बात पूरी नहीं होती है। मैंने आपके सामने यही बात रखी थी और यही बात आज मैं पूरे सदन के सामने रखना चाहता हूं कि उसके लिए तहत भी रूल्स हैं। हमें अपनी पार्लियामेंट को नियमों के तहत ही चलाना है। अगर वे नियम हैं, अगर एडजर्नमैंट मोशन ...(व्यवधान) अगर एडजर्नमैंट मोशन ...(व्यवधान) श्रीमती सुषमा स्वराज जी ने जिन नियमों का जिक्र किया था, मैं उन्हीं नियमों को पढ़कर बताना चाहता हूं। ...(व्यवधान) जिस नियम का जिक्र हुआ था...(व्यवधान) इससे तो पता लगता है कि आप क्या चाहते हैं । अगर आप यही चाहते हैं, ...(व्यवधान) सुषमा जी बोलीं, मुलायम सिंह जी बोले, हमने कोई नयी बात नहीं की है। ...(व्यवधान) आप वह नियम भी सुनना नहीं चाहते हैं।...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): महोदया, मंहगाई का इश्यू पहले होगा। ...(व्यवधान)

अध्यक्ष महोदया : आप लोग शांत हो जाइए। यह बहुत गंभीर विषय है।

...(व्यवधान)

श्री पवन कुमार बंसल : आप नियम भी नहीं सुनना चाहते हैं। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठिए।

...(व्यवधान)

अध्यक्ष महोदया : कृपया बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बोल चुके हैं। आप बैठ जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव : महोदया, यह महत्वपूर्ण और गंभीर मामला है। ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बोल चुके हैं, आप बैठ जाइए। गीते जी, आप बैठिए।

...(व्यवधान)

श्री पवन कुमार बंसल : महोदया, श्रीमती सुषमा स्वराज जी ने और मुलायम सिंह यादव जी ने बात कही। मुलायम सिंह जी आप बोल चुके हैं, मैं उसी रूल का जिक्र करूंगा। मैं आपको वही बताना चाहता हूं। आप दो मिनट मेरी बात सुन लीजिए। ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बैठिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : नियम का बहाना करके...(व्यवधान यह देश के सामने गंभीर बात है। ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बैठ जाइए। आप क्यों खड़े हैं, आप बैठ जाइए?

...(व्यवधान)

श्री पवन कुमार बंसल : महोदया, यहां श्रीमती सुषमा स्वराज जी ने और मुलायम सिंह यादव जी, दोनों ने यह बात कही है कि पिछले 6 वर्षों से महंगाई बढ़ती जा रही है। वह एक मुद्दा है, जिसका चर्चा में जिक्र होना चाहिए। जब उस पर बहस होगी तो उसका जिक्र होना चाहिए। अगर उनका यह विचार है, हमारे विचार और हैं, हम आपस में बात करेंगे। क्योंकि उन्होंने यह कहा है कि 6 वर्षों से मंहगाई बढ़ रही है। सिर्फ इसी कारण क्योंकि यह नया विषय नहीं उठा, आज या कल कोई चीज नहीं हुई, इसी कारण यह स्थगन प्रस्ताव पेश नहीं किया जा सकता। ...(व्यवधान)

श्री मुलायम सिंह यादव: यह देश का दुर्भाग्य है। ...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : कृपया, बैठ जाइए।

...(व्यवधान)

श्री पवन कुमार बंसल : हम चर्चा चाहते हैं।...(व्यवधान)

अध्यक्ष महोदया : आप बीच में क्यों आ रहे हैं? वापस जाइए, यह क्या तरीका है?

...(व्यवधान)

श्री पवन कुमार बंसल : हम नौ घंटे की चर्चा चाहते हैं।...(व्यवधान) अभी से चर्चा शुरू हो जाए और शाम तक चलती रहे। ...(व्यवधान) एडर्जनमैंट मोशन में सिर्फ ढ़ाई घंटे चर्चा होती है, हम नौ घंटे की चर्चा के लिए तैयार हैं।...(व्यवधान)

11.25 hrs.

At this stage S/Shri Shailender Kumar, Chandrakant Khaire, Ashok Argal and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

अध्यक्ष महोदया : आपको चर्चा करनी है या नहीं?

...(व्यवधान)

अध्यक्ष महोदया : ये आप क्या कर रहे हैं?

...(व्यवधान)

MADAM SPEAKER : Please take your seats.

... (*Interruptions*)

MADAM SPEAKER : The House stands adjourned to meet again at 12 noon.

11.26 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

PAPERS LAID ON THE TABLE

MADAM SPEAKER : Now, Papers to be laid.

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Madam, I beg to lay on the Table:-

(1) A copy of the Determination of Price of the Forfeited Property (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 862(E) in Gazette of India dated the 4th December, 2009 under section 53 of the Unlawful Activities (Prevention) Act, 1967.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT – 1692/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): Madam, I beg to lay on the Table a copy of the Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge Regulations, 2009 (Hindi and English versions) published in the Notification No. 116-5/2009-MN in Gazette of India dated the 11th December, 2009 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library, See No. LT – 1693/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bihar State Agro-Industries Development Corporation Limited, Patna, for the year 1986-1987.

(ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1986-1987, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT – 1694/15/10)

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT – 1695/15/10)

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT – 1696/15/10)

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT – 1697/15/10)

(6) A copy of the Coastal Aquaculture Authority (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 302(E) in Gazette of India dated the 1st May, 2009 under Section 26 of the Coastal Aquaculture Authority Act, 2005.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT – 1698/15/10)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 2008-2009.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT – 1699/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PATIL): Madam, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National University of Physical Education, Gwalior, for the year 2008-2009, along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National University of Physical Education, Gwalior, for the year 2008-2009.

(Placed in Library, See No. LT – 1700/15/10)

12.01 hrs

ASSENT TO BILLS

SECRETARY-GENERAL : Madam, I beg to lay on the Table the following seven Bills passed by the Houses of Parliament and assented to by the President since a report was last made to the House on the 20th November, 2009:-

1. The Jharkhand Contingency Fund (Amendment) Bill, 2009;
2. The Representation of the People (Amendment) Bill, 2009;
3. The Appropriation (No. 4) Bill, 2009;
4. The Jharkhand Appropriation (No.3) Bill, 2009;
5. The Appropriation (Railways) No. 4 Bill, 2009;
6. The Legal Metrology Bill, 2009; and
7. The Constitution (Ninety-Fifth Amendment) Bill, 2009.

I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament and assented to by the President:-

1. The Essential Commodities (Amendment and Validation) Bill, 2009;
2. The Central Universities (Amendment) Bill, 2009;
3. The Competition (Amendment) Bill, 2009;
4. The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2009;
5. The Workmen's Compensation (Amendment) Bill, 2009;
6. The National Rural Employment Guarantee (Amendment) Bill, 2009;
7. The Payment of Gratuity (Amendment) Bill, 2009;
8. The State Bank of Saurashtra (Repeal) and the State Bank of India (Subsidiary Banks) Amendment Bill, 2009;
9. The Salaries and Allowances of Ministers (Amendment) Bill, 2009;
10. The Civil Defence (Amendment) Bill, 2009; and
11. The Rubber (Amendment) Bill, 2009.

(Placed in Library, See No. LT – 1701/15/10)

12.02 hrs

STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED QUESTIONI NO. 4014 DATED 15.12.09 REGARDING EXPENDITURE ON ADVERTISEMENTS BY DAVP ALONGWING GIVING REASONS FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): Madam, I beg to correct the reply of Part (a) to the Lok Sabha Unstarred Question No.4014 answered on 15.12.2009 regarding expenditure on advertisements by DAVP as f

Part of the question answered	For	Read
Part (a)	2007-08 - 214000.78 lakhs	2007-08 - 34000.78 lakhs

The reason for delay:

The correcting Statement has been necessitated due to inadvertent error in the reply of the Question mentioned above. Action initiated immediately to rectify the error as soon as it came to notice. The correcting reply to the question could not be made as the Session adjourned earlier than scheduled.

The inconvenience caused is regretted.

(Placed in Library, See No. LT – 1702/15/10)

12.02 ½ hrs

BUSINESS ADVISORY COMMITTEE

11th Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to present the Eleventh Report of the Business Advisory Committee.

12.04 hrs.

SUBMISSION BY MEMBERS

RE:Notices of motion for adjournment to discuss price rise in the country…..Contd.

… (*Interruptions*)

MADAM SPEAKER : Shri Pawan Kumar Bansal to continue.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Thank you, Madam.

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, व्यवस्था का सवाल है।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

SHRI PAWAN KUMAR BANSAL : While I was speaking, I only wanted to reiterate the seriousness and the earnest desire of the Government to have a full-fledged discussion on any subject that our friends in the Opposition want.

श्री मुलायम सिंह यादव : महोदया, पहले व्यवस्था सुन लीजिए।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

SHRI PAWAN KUMAR BANSAL : Madam, today the question relating to price rise has been raised. … (*Interruptions*) The question relating to price rise has been raised. I would again want to resubmit that the Government is prepared and would welcome a structured and detailed discussion on the subject. The only point that I was making was, Madam, as the hon. Leader of the Opposition had referred to the rules, I said the rules as such do not, in this particular case, permit an Adjournment Motion route for the discussion on the price rise. … (*Interruptions*) Madam, in this case I would only like very briefly to refer to one rule and then just make a very brief submission. Madam, the rule is..… (*Interruptions*)

श्री मुलायम सिंह यादव : महोदया, व्यवस्था का सवाल है।...(व्यवधान)

अध्यक्ष महोदया : कृपया करके बैठ जाइए।

...(व्यवधान)

श्री मुलायम सिंह यादव : महंगाई पर नियम से क्या लोगों का पेट भरेगा?...(व्यवधान)

श्री पवन कुमार बंसल : मैं इसके लिए यही कहना चाहता हूं कि अगर आप इतनी संजीदगी से इस पर चर्चा करवाना चाहते हैं, तो हम इस पर पूरे दिन बहस करने के लिए तैयार हैं...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आपको भी बुलाएंगे, दारा सिंह जी।

...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए, रघुवंश बाबू।

...(व्यवधान)

MADAM SPEAKER : Nothing will go on record.

... (*Interruptions*)

SHRI PAWAN KUMAR BANSAL : Madam, on your desire, otherwise also, we agreed to depart from the convention of beginning with the Motion of Thanks to the President's for her Address. We said – yes; on the very first day we are prepared to have a detailed discussion on the price rise issue. We have agreed for that, Madam, and even today. The question is, as Sushmaji said, under what rule.

Madam, I was saying that the route of Adjournment Motion is not attracted in this case and very briefly I would only refer to Rule 58(ii) and then Rule 58(iii). Rule 58(iii) reads :

> "the motion shall be restricted to a specific matter of recent occurrence involving responsibility of the Government of India;"

Madam, you take any notice which has been submitted to you, all of them say that महंगाई बढ़ती जा रही है, महंगाई बढ़ती रही है। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आपको बुलाऊंगी। आप बैठ जाइए।

...(व्यवधान)

श्री पवन कुमार बंसल : मुझे आप सुनना नहीं चाहते हैं। ...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...[*]

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : डॉ. रघुवंश प्रसाद सिंह जी, आप अपना स्थान ग्रहण कीजिए।

...(व्यवधान)

SHRI PAWAN KUMAR BANSAL: I will not refer to the various, umpteen occasions when the hon. Speaker had given rulings on the procedure. In one case 'appalling economic situations leading to unparalleled upheaval', it was not granted. There were other cases like this. I am not referring to those because there were occasions to discuss those matters in the discussion on Motion of Thanks as also during budget discussion.

All that I want to say is that though I feel and we would like to take it up, have a very structured, good and meaningful discussion, yet I would like to submit that once we start a discussion on the price rise, though this is not a matter of Centre-State relations, yet this is a very serious matter where the issues relating to the failures or successes of states will also come up. Some States have done a good job and some other States may not have done it. There are certain Acts like the Essential Commodities Act. There is a law relating to hoarding. Then, there is the Public Distribution System which is managed by the State Governments. … (*Interruptions*) All those issues will come up. Is that the responsibility of the Government of India? … (*Interruptions*)

अध्यक्ष महोदया : आपको बोलने का मौका दूंगी। आप बैठ जाइए।

...(व्यवधान)

---

[*] Not recorded.

अध्यक्ष महोदया : श्री दारा सिंह चौहान जी, आप बैठ जाइए।

...(व्यवधान)

श्री पवन कुमार बंसल : मैं तो सिर्फ यह कहा रहा हूं कि ...(व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): इस पर देश की पार्लियामेंट में डिसकशन नहीं होगा, तो फिर कहां होगा? ...(व्यवधान)

श्री पवन कुमार बंसल : डिसकशन यहीं होगा, लेकिन इसमें गवर्नमेंट ऑफ इंडिया कहां रेस्पांसीबल है?...(व्यवधान)

अंडर रूल इस पर स्थगन-प्रस्ताव नहीं रखा जा सकता। ...(व्यवधान)

अध्यक्ष महोदया : All right. आप बैठ जाइए।

MADAM SPEAKER: Please do not walk into the well. Do not troop into the well.

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what Shri Pawan Kumar Bansal is saying.

(Interruptions) ... *

MADAM SPEAKER: Have you made your point?

… (*Interruptions*)

श्री पवन कुमार बंसल : मैडम, मेरे बाद उन्हें भी बोलना है। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

SHRI PAWAN KUMAR BANSAL: Let me complete. What is this? … (*Interruptions*)

MADAM SPEAKER: You complete it early.

Only Shri Bansal's statement will go on record.

(Interruptions) ... *

MADAM SPEAKER: All right. You complete.

---

* Not recorded.

… (*Interruptions*)

अध्यक्ष महोदया : बंसल जी, आप कृपया कंपलीट कीजिए।

श्री पवन कुमार बंसल : मैडम, मैं आधे मिनट में अपनी बात समाप्त कर दूंगा।

अध्यक्ष महोदया : आप कृपया बैठ जाइए। वे आधे मिनट में अपनी बात समाप्त कर देंगे। आप कृपया आधे मिनट के लिए चुप हो जाइए।

… (*Interruptions*)

MADAM SPEAKER: Please sit down.

… (*Interruptions*)

MADAM SPEAKER: Please sit down.

… (*Interruptions*)

12.10 hrs

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष महोदया : आप कंप्लीट करिए।

…(व्यवधान)

SHRI PAWAN KUMAR BANSAL: What is this? … (*Interruptions*)

MADAM SPEAKER: Please go back. Nothing will go on record.

(Interruptions) …[*]

श्री पवन कुमार बंसल : मैं अपनी बात कह दूं, आप उधर चले जाइए। …(व्यवधान) क्या आप नहीं चाहते हैं कि मैं अपनी बात पूरी कर लूं?

अध्यक्ष महोदया : आप कंप्लीट करिए।

…(व्यवधान)

श्री पवन कुमार बंसल : अगर बोलना है, तो आप इनको रोकिए। …(व्यवधान)

[*] Not recorded.

12.11 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Matters under Rule 377 are laid on the Table of the House. Members are requested to send their slips as per the rules.

… (*Interruptions*)

(i)Need to accord approval for setting up of Railway Coach Factory at Palakkad, Kerala

SHRI P.C. CHACKO (THRISSUR): In the Railway Budget 2008-09, it was announced that a coach factory to manufacture Integral Coach Factory (ICF) design fabricated bodies for passenger coaches to meet the requirements in future will be established at Palakkad. The State Government of Kerala have agreed to give required land free of cost and issued notification for acquisition of the land at Palakkad. The Railway officials who visited the site recently have opined that 429 acres of land is sufficient for the project. Out of the 429 acres of land 235.55 acres of land is already under the custody of District Collector, Palakkad and the same can be taken over by the Railways at any time. The land including acquisition of 99 acres of land will be completed expeditiously and handed over according to the schedule of Railway authorities. It is requested that the matter may be expedited and the work may be started immediately.

* Treated as laid on the Table.

(ii) **Need to set up a Fine Arts University in Mavelikkara, district Alappuzha, Kerala**

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): In Kerala, Mavelikkara Town falls under the Alappuzha district. This town is a Taluk Headquarters and is located in Central Travancore area. This town is very famous for art and culture. The world famous artist Shri Raja Ravi Verma lived in Mavelikkara. He has painted thousands of paintings and promoted art and culture. There is a fine arts museum in Mavelikkara in the memorial of Raja Ravi Verma. The Government of Kerala has set up a Fine Arts College in Mavelikkara to promote art and paintings.

I, therefore, urge upon the Union Government to set up a Fine Arts University in Mavelikkara, in Kerala under the Ministry of Culture. If the Government of India considers this proposal, it will be of great help to thousands of students who are interested in studying art and paintings in the country.

(iii) **Need to sanction funds for construction of bridges and Thuravoor-Pamba road connecting Alappuzha and Kottayam districts of Kerala**

SHRI K.C. VENUGOPAL (ALAPPUZHA): I would like to draw you kind attention towards the increasing popularity of Sabarimala in Kerala. Steep increase in the number of devotees thronging this religious centre from all over the country and abroad is seen. Besides Sabarimala, St. Alphonsa Church, Bharanganam, Kanhiramattom Mosque, Vaikom Mahadev Temple, Kaduthuruthy Mahadeva Temple are also attracting large number of devotees from all over the country. Thuravoor-Pamba road is a long cherished dream of Keralites, especially devotees to get early access to the above pilgrim centres. It will save minimum 50 kms. of distance by road. The two bridges namely Thuravoor-Thykkattussery Bridge(approx. cost Rs. 39 crore) and Makkekkadavu-Nerakkadavu Bridge (approx. cost Rs. 65 crore) besides development of existing road (approx. cost Rs 4 crore) have to be constructed on this road which connects Alappuzha and Kottayam districts.

The completion of the above projects will give a big boost to the overall development of the area. The above works may kindly be considered on top priority for the development of pilgrim centres by sanctioning necessary funds from NABARD or Central Road Fund.

(iv) **Need to declare Giripar region of Sirmour district in Himachal Pradesh as a tribal area**

श्री वीरेन्द्र कश्यप (शिमला): अध्यक्ष महोदय, हिमाचल प्रदेश के शिमला संसदीय क्षेत्र के जिला सिरमौर मे गिरीपार (जनसौर बाबर) क्षेत्र को जनजातीय क्षेत्र घोषित करने की मांग हि.प्र. के जनप्रतिनिधि एवं स्थानीय जनता कई वर्षों से करती आ रही है, लेकिन अभी तक उसे जनजातीय क्षेत्र घोषित नहीं किया गया है ।

महोदय, मैं आपके माध्यम से सदन के ध्यान में लाना चाहता हूं कि उक्त क्षेत्र से मिलता हुआ क्षेत्र उत्तराखंड में भी पड़ता है, लेकिन उत्तराखंड में पड़ने वाले क्षेत्र को भारत सरकार ने जनजातीय क्षेत्र घोषित कर दिया है, जबकि हिमाचल प्रदेश में पड़ने वाले क्षेत्र को, जिसकी सामाजिक, शैक्षिक , राजनीतिक एवं आर्थिक स्थिति बिलकुल एक समान हैं, जनजातीय क्षेत्र घोषित नहीं किया है । इसके कारण वहां जनता में रोष और क्षोभ व्याप्त है । वहां नौजवानों को रोजगार के अवसर उपलब्ध नहीं हो रहे हैं और न वहां का आर्थिक विकास हो रहा है । यह एक विसंगति है । अतः मेरा निवेदन है कि गिरिपार (जौनसार बाबर) के चहुंमुखी विकास हेतु भारत सरकार तत्काल प्रभाव से उसे जनजातीय क्षेत्र घोषित करे ।

(v) Need to create a new State of Vidarbha from Maharashtra

श्री हंसराज गं. अहीर (चन्द्रपुर): महोदय, संयुक्त महाराष्ट्र के गठन में विदर्भ शामिल होने के 50 वर्ष के बाद भी विदर्भ क्षेत्र अविकसित रहा है । प्रचुर मात्रा में खनन सामग्री, विपुल वन बारहमासी नदियां होने के बाद भी विदर्भ एक पिछड़ा क्षेत्र रह गया है । 1962 में गठित फजल अली कमीशन ने पृथक विदर्भ की मांग का समर्थन किया था । विदर्भ के पिछड़ेपन को दूर करने के लिए विदर्भ वैधानिक विकास मंडल का गठन करने के बावजूद इसका समन्यायी आवंटन होने के कारण विदर्भ के विकास का अनुशेष लगातार बढ़ रहा है । आज विदर्भ के किसान हताशा से आत्महत्या कर रहे हैं, विदर्भ आज किसान आत्महत्या प्रवण क्षेत्र के नाम से जाना जा रहा हे । विदर्भ, में कपास का उत्पादन होता है, लेकिन कपड़ा मिलें मुंबई और पश्चिम महाराष्ट्र में हैं । विदर्भ में आज 4300 मेगावाट बिजली उत्पादन होती है, लेकिन विदर्भ के शहरों और गांवों में 12-16 घंटे बिजली नहीं रहती है । महाराष्ट्र में शामिल होते समय किये गये नागपुर करार का पालन नहीं हो रहा है । इससे विदर्भ की जनता में असंतोष पनप रहा है । विदर्भ की जनता खुद को ठगा सा महसूस कर अब पृथक राज्य बनाने की मांग कर रही है । विदर्भ को पृथक राज्य बनाने की मांग पिछले 50 वर्षों से लगातार उठ रही है । विदर्भ पृथक राज्य बनने के बाद अपने बलबूते विकास करने में सक्षम है । पृथक विदर्भ के समर्थन में जनांदोलन जारी है । केन्द्र सरकार ने पृथक तेलंगाना को स्वीकृति दी । इसके पड़ोस की विदर्भ की मांग भी पुरानी होने के कारण पृथक विदर्भ के गठन का रास्ता भी केन्द्र सरकार प्रशस्त करे । एनडीए सरकार के जमाने में जिस तरह झारखंड, छत्तीसगढ़ और उत्तराखंड का गठन किया गया उसी तर्ज पर केन्द्र सरकार से मांग है कि पृथक विदर्भ का गठन करने के लिए केन्द्र सरकार तत्काल कार्रवाई करे ।

(vi) Need to undertake dredging of river Bakulahi passing through Rai Bareilley and Pratapgarh districts in Uttar Pradesh and also construct dams, check dams and bridges on the river

श्री शैलेन्द्र कुमार (कौशाम्बी): संसदीय क्षेत्र कौशाम्बी (प्रतापगढ़) उत्तर प्रदेश में लगभग 50 किलोमीटर लंबी नदी "बकुलाही" रायबरेली व प्रतापगढ़ जनपदों से होकर बहती है। इस नदी की सफाई एवं नदी पर सेतु, चैक डेम न बनने से आम कृषकों को जबरदस्त नुकसान होता है। हजारों एकड़ जमीन जलमग्न रहने से किसान भुखमरी के कगार पर है। सीमान्त व लघु कृषक ज्यादा प्रभावित है। नदी की चौड़ाई 15 से 20 मीटर है। कहीं-कहीं पुल बनाने की आवश्यकता है।

केन्द्र सरकार उक्त नदी का पूरा सर्वे कराके नदी की सफाई एवं इस पर बांध, पुल, रपटा, चैक डेम बनाने की योजना बनाए ताकि आम जनता को आवागमन की सुविधा हो और कृषक अपनी खेती कर सके।

(vii) Need to declare Valmiki Nagar in district West Champaran, Bihar as a national tourist place

श्री बैद्यनाथ प्रसाद महतो (बाल्मीकिनगर): बिहार राज्य के परिश्चमी चम्पारण जिला का सीमावर्ती "बाल्मीकि नगर" पर्यटन की दृष्टि से अत्यंत महत्वपूर्ण क्षेत्र है। अपने ऐतिहासिक महत्व एवं प्राकृतिक सम्पदा से सुसम्पन्न यह क्षेत्र अंतर्राष्ट्रीय महत्व के पर्यटन स्थल की क्षमता रखता है। यहां महर्षि बाल्मीकि का प्रसिद्ध आश्रम है। यह क्षेत्र लवकुश की क्रीड़ा स्थली रहा है। यह क्षेत्र गंडक एवं सोनहा नदियों के संगम पर अवस्थित है। गंडक बराज से यह नेपाल को जोड़ता है। गंडक बराज नेपाल का प्रवेश द्वार है। यहां नरदेवी एवं जयशंकर महादेव प्रसिद्ध मंदिर है। हिमालय की तलहटी में बसा ये भूखंड बिहार का स्वर्ग है। सदियों से यह क्षेत्र उपेक्षा का शिकार रहा है। यहां सोना उगलने वाली नदियां हैं तथा बेशकीमती जंगल, पहाड़ एवं उपजाऊ जमीन है।

अतः मैं सरकार से मांग करता हूं कि पश्चिमी चम्पारण जिला के बाल्मीकि नगर को राष्ट्रीय पर्यटन स्थल घोषित करने की भारत सरकार कार्रवाई करे।

(viii) **Need to give approval to the proposal of the Government of Kerala to start a state owned airline service 'AIR KERALA'**

SHRI A. SAMPATH (ATTINGAL): More than 5 million Keralites are working or living outside Kerala and more than half of the above said 5 million are living abroad, mainly in gulf countries. There have been a long pressing demand for starting a State Government owned airlines named 'AIR KERALA'. The airfare charged by various airlines from this sector is unjustifiably very high and very often it is very difficult to get passenger tickets and besides sending Cargo. The Government of Kerala has repeatedly requested the Union Government to approve the proposal of the State Government to start the Air Kerala by relaxing the existing criteria, because this will be a wholly State owned enterprise. Hence, I urge upon the Government to give necessary sanction to the State Government of Kerala for starting 'Air Kerala'.

(ix) **Need to review the norms for determining central share to states and prioritize the piped water supply projects to tackle the fluoride problems in Naupada district of Orissa**

SHRI B. MAHTAB (CUTTACK): The revised scheme of National Rural Drinking Water programme provides for drinking water in all habitations regardless of the population size. But as per the revised norms, the Central share has been reduced. The State Government of Orissa has received only Rs. 302 crores during 2008-09 against which the allocation earmarked by the Ministry of Rural Development for the current financial year is about Rs. 187 crore.

I would urge upon the Government to take into account the size of the State along with number of habitations and relative backwardness for determining the Central share. As per revised norms, allocations is being considered on the basis of population. The Government of Orissa have also submitted a proposal for 21 piped water supply projects to tackle the fluoride problems in Naupada district. I would request the Government to consider it on priority basis..

(x) Need to relax age limit for apprentices and give preference to legal heirs of displaced persons in recruitment at Salem Steel Plant, Tamil Nadu

SHRI S. SEMMALAI (SALEM): Salem Steel Plant in Tamil Nadu is shortly going to recruit Technical personnel. In the notification issued, different age limits have been prescribed for different steel plants for same categories. There should be uniformity in prescribing age limits. After a long time, recruitment has now been started. In order to accommodate apprentices, exemption in respect of age limit has to be given to trainees. Similarly, preference should be given to qualified legal heirs of displaced persons. Supreme court has directed all industries to absorb all trainees in the same plants whenever vacancies arise. This direction is adhered to by Railways. So Ministry of Steel may direct SAIL to relax age limit prescribed for apprentices and to give preference to legal heirs of displaced persons in filling vacancies at Salem Steel Plant in Tamil Nadu.

(xi) Need to improve the condition of the Haldia Port in West Bengal and undertake dredging of various approach channels to the Haldia Port

SHRI PRABODH PANDA (MIDNAPORE): The conditions pertaining to the Haldia Port in West Bengal is fast deteriorating endangering the very existence of the Port itself. The depths available in various approach channels to the Port is fast decreasing which requires constant dredging of the channels, such as Auckland Channel, Haldia Channel, etc. Already the big ships with heavy draft had stopped to visit this port. The casual approach to tackle the issue and non-implementation of the recommendation of river commission is aggravating the problem further. The need of the hour is to take measures at war footing by all concerned with the Port keeping in view its importance on the economic life of the country particularly Eastern India.

I would, therefore, like to request the Government to take all possible steps to save this prestigious port of the country.

… (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 24th February 2010 at 11.00 a.m.

12.12 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, February 24, 2010/Phalguna 5, 1931 (Saka).